

Shri T. B. Vittal Rao: I am also a Member of that Committee.

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

Shri Satya Narayan Sinha: On behalf of Shri Datar, I beg to lay on the Table, under Article 338 (2) of the Constitution, a copy of the Annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ended the 31st December, 1954. (*Placed in Library. See No. S-183/55*)

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following four messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Hyderabad Export Duties (Validation) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 28th April, 1955, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 27th April, 1955, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to the Public Accounts Committee for the year 1955-56:

That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Public Accounts Committee of the Lok Sabha for the year 1955-56 and do proceed to elect, in such manner as the Chairman may direct, seven members from among

themselves to serve on the said Committee.

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday the 2nd May, 1955, the Chairman declared the following members of the Rajya Sabha to be duly elected to the said Committee:

1. Shrimati Violet Alva
2. Diwan Chaman Lall
3. Shri Ram Prasad Tamta
4. Shri P. S. Rajagopal Naidu
5. Shri Mohammad Valiulla
6. Shri V. K. Dhage
7. Shri B. C. Ghose."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd May, 1955, agreed without any amendment to the Untouchability (Offences) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 28th April, 1955."

(iv) "I am directed to inform the Lok Sabha that the Code of Criminal Procedure (Amendment) Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 8th December, 1954, has been passed by the Rajya Sabha at its sitting held on the 27th April, 1955, with the following amendments:

Enacting Formula

1. That at page 1, line 1, for the words "Fifth Year" the words "Sixth Year" be substituted.

Clause 1

2. That at page 1, line 4, for the figure "1954" the figure "1955" be substituted.

3. That at page 1, line 6, after the words "Government may" the words "by notification in the Official Gazette," be inserted.

Clause 22

4. That at page 5, line 41, the words "by the accused" be deleted.

Clause 25

5. That at page 8, after line 4, the following be inserted, namely:

“(9A) The person who has been ordered under sub-section (7) to pay compensation may appeal from the order, in so far as the order relates to the payment of the compensation, as if he had been convicted in a trial held by the Court of Session.

(9B) When an order for payment of compensation to an accused person is made in a case which is subject to appeal under sub-section (9A), the compensation shall not be paid to him before the period allowed for the presentation of the appeal has elapsed, or, if an appeal is presented, before the appeal has been decided.”

6. That at page 8, for lines 8 to 9, the following be substituted, namely:

“(11) The provisions of this section shall be in addition to, and not in derogation of, those of section 198.”

Clause 29

That at page 9, line 24, after the words “the accused”, where they occur for the first time, the following be inserted, namely:

“for the purpose of enabling him to explain any circumstances appearing in the evidence against him.”

Clause 31

3. That at page 11, the existing clause 31 be deleted.

Clause 52

9. That at page 15, line 33, after the word “thereof” the words “signed by the Judge” be inserted.

Clause 63

10. That at page 17, lines 44-45, the words “or the recording of their statements” be deleted.

11. That at page 17, lines 47-48, the words “or, as the case may be, their statements have been recorded” be deleted.

12. That at page 18, line 7, the words “or recording their statements” be deleted.

Clause 111

13. That at page 30, line 11, for the word “substituted” the word “inserted” be substituted.

Clause 112

14. That at page 30, line 25, for the words “with the previous sanction of the State Government” the words “with the previous approval of the State Government” be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

**CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL**

Secretary: Sir, I lay, on the Table of the House the Code of Criminal Procedure (Amendment) Bill, 1954, which has been returned by Rajya Sabha with amendments.

HINDU MARRIAGE BILL—Contd.
Clauses 9 to 12

Mr. Deputy-Speaker: The House will now proceed with further consideration of.....

Shri Nanadas (Ongole—Reserved—Sch. Castes: On a point of information, Sir,.....

Mr. Deputy-Speaker: No point of information. I will not allow the proceedings to be interrupted like this.

The House will now proceed with the further consideration of the motion moved by Shri Pataskar that the Bill to amend and codify the law relating to marriage among Hindus, as passed by Rajya Sabha, be taken into consideration.